

**NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH BENCH, CHANDIGARH**

**CA Nos.407/2018 & 408/2018
And
CP (IB) No. 254/Chd/Hry/2018**

In the matter of:

Sunmount Engineering LLP ...Petitioner.

Vs.

Acme Cleantech Solutions Pvt. Ltd.. ...Respondent.

Present: Mr. Abhijeet Swaroop and Mr. Vipul Joshi, Advocates for
the petitioner.

CA No.408/2018

The prayer made in the application supported by the affidavit is for condonation of delay of six days in filing the documents as directed by this Tribunal on 05.09.2018. For the reasons stated in the application supported by the affidavit, the application is allowed and the delay is condoned. CA stands disposed of.

CA No.407/2018

In view of the order passed in CA No.408/2018, the documents filed in the instant application be taken on record. In compliance with the order dated 05.09.2018, copy of the minutes of the meeting held on 08.02.2018 between the parties and copy of various e-mails exchanged between the parties are attached. It is submitted that except for the e-mail dated 21.03.2016 there is no other correspondence from the respondent-corporate debtor raising dispute and thereafter the meeting was held on 08.02.2018. The documents be taken on record.

Notice of this petition to the respondent-corporate debtor for 26.11.2018 to show cause as to why this petition be not admitted. The petitioner shall collect notice from the Registry and send the same immediately alongwith copy of the petition, the copy of entire Paper Book and alongwith the additional documents filed with CA No.407/2018 at the registered office of the respondent-corporate debtor by speed post as well as at the e-mail address available on the master data of the company and file affidavit of service alongwith postal receipt, tracking report and copy of the e-mail.

Sd/-

(Justice R.P. Nagrath)
Member (Judicial)

Sd/-

(Pradeep R. Sethi)
Member (Technical)

October 03, 2018
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